

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 22224 of 2015

[Arising out of Order-in-Appeal No. MLR-EXCUS-000-SUP-APP-HAB-058-2015 dated 30.07.2015 passed by the Commissioner of CE & ST (Appeals), Mysore]

**Manipal Global Education Services
Pvt Ltd**

.....Appellant

Syndicate House, 2nd Floor,
Manipal - 576104

VERSUS

**Commissioner of Central Excise &
Service Tax, Mangalore**

.....Respondent

7th Floor, Trade Centre,
Bunts Hostel Rd., Mangalore
Karnataka 575003

APPEARANCE:

Present for the Appellant: Sh. Mohd. Rahim, Advocate

Present for the Revenue: Sh. Neeraj Kumar, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 20061 /2024

DATE OF HEARING: 29.01.2024

DATE OF DECISION: 29.01.2024

PER D M MISRA

The appellant have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been placed on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**

**(D. M. MISRA)
MEMBER (JUDICIAL)**